

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1935/1994

New Delhi, this 6th day of January, 1995.

Shri M.K.G. Nair
Assistant Engineer
CPC, Doordarshan
Siri Fort, New Delhi-110 019 .. Applicant

By Shri P.I. Dommen, Advocate
Versus

Union of India, through

1. The Secretary
Min. of Information & Broadcasting
Shastri Bhawan, New Delhi

2. Director General, Doordarshan .. Respondents
Mandi House, New Delhi

By Shri K.C. Sharma, Advocate

ORDER (Oral)

This OA has been filed praying for a direction to the respondents to consider the case of the applicant for crossing Efficiency Bar (EB) from the due date and for consequential benefits.

2. The learned counsel for the respondents states that the reply has been filed on 5.1.1995. It has still not come on record. However, he has produced a copy of the reply. In Annexure R-2 of the reply, office order No. 123/94-F.IV dated 24.10.94 is enclosed. As per this office order, the applicant has already been declared fit to cross the EB at the stage of Rs.2300/- with effect from 1.8.1991 and that the prayer in the OA has been fully met. The learned counsel for the applicant however stated that no consequential payment has been made despite the issue of the office order dated 24.10.94 as above.

3. In the circumstances, the respondents are directed to make the consequential payment within a period of

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two months from the date of receipt of this order. Any delay in payment beyond two months will result in interest being paid to the applicant @ 12% per annum beyond the period of two months.

With the above direction, the OA is disposed off.

No costs.

P. T. Thiruvengadam
Member (A)
6.1.95

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